

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

6

C.P No. 1114/(MAH)/2017
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)


SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2017

NAME OF THE PARTIES:

Indus^Iand Bank Ltd.
V/s. ^{Pvt.}
Respondez BPO Bank Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
6	Adv. Rubina Khan, Fortis India law	Advocate for Applicant / Financial Creditor	

ORDER

CP NO. 1114/I&BP/NCLT/MB/MAH/2017

On the Memo of Withdrawal filed by the Petitioner Counsel, this Petition is
hereby dismissed as withdrawn with a liberty to file afresh in accordance with law.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Encl : Memo of withdrawal.

FORTIS INDIA LAW

Advocates & Consultants

Office:-

14-A, 1st Floor, Khatau Building,
Alkesh Dinesh Modi Marg, Fort,
Mumbai: 400001 (M): 9819603669
rubina.khan@fortisindialaw.com

July 11, 2017

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENCH,
AT MUMBAI

INSOLVENCY AND BANKRUPTCY APPLICATION NO 1114 OF 2017

In the matter of Insolvency and Bankruptcy Code, 2016;

And

In the matter of an application for initiation of corporate insolvency resolution process by Financial Creditor under section 7 of the Insolvency and Bankruptcy Code, 2016 against Respondez BPO Private Limited, a company incorporated under the laws of India with its registered office at 8th Floor, Godrej Coliseum, Somaiya Hospital Road, Off. Eastern Express Highway, Sion (East), Mumbai-400 022

From

Indusind Bank Limited, a banking Company incorporated under the Companies Act, 1956 and licensed under the Banking Regulation Act, 1949 having its registered office at 2401, General Thimmaya Road, Pune-411 001 and acting through its Corporate office at 11th Floor, Tower 1, One Indiabulls Centre, 841, Senapati Bapat Marg, Elphinstone Road, Mumbai-400 013... Applicant/Financial Creditor

Dear Sir/Madam,

Be pleased to grant us permission to withdraw the captioned matter with liberty to file a fresh application in this regard in accordance with law.

Kind regards,

Fortis India Law
Advocate for the Applicant

